

Coram : Hon'ble Mr. P.H. Trivedi : Vice Chairman
Hon'ble Mr. P.M. Joshi : Judicial Member

26.11.1987

Heard Mr.R.K.Satodia learned advocate for the applicant. He challenges the Chief Vigilance Officer's order dated 11th August, 1987 directing that the de-novo proceedings should be drawn up. As a consequence thereof fresh charges have been framed on 10.9.1987. The petitioner wants this Tribunal to intervene at this stage to quash the fresh charges dated 10.9.1987 and set aside the Chief Vigilance Officer's order dated 11.8.1987 which is impugned on that ground.

After hearing the learned advocates, we find that the Chief Vigilance Officer's order dated 11.8.1987 did not hold out a cause to the petitioner to pursue at this stage and there is no merit in the request that the fresh charges dated 10.9.1987 should be quashed. The proceedings as ordered by Chief Vigilance Officer must be allowed to run their course before this Tribunal is called upon to intervene. With this observation, the petition is summarily rejected.

Phani
(P.H.Trivedi)
Vice Chairman

Joshi
(P.M.Joshi)
Judicial Member

a.a.bhatt

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